

**Government of Jammu and Kashmir
Information Technology Department
Civil Secretariat, J&K.**

O.M. No. IT-Gen/33/2022

Dated:- 18.10.2022

Subject: Aadhaar for disbursement of benefits/subsidies/services notified under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (as amended)-reg.

The undersigned is directed to forward herewith the copies of communication Nos. HO-13079/55/2021-AUTH-II (E- 6074)/3228 and No. HO-13079/55/2021-AUTH-II (E-6074)/3230 dated 11.08.2022 received from Ministry of Electronics and Information Technology, Unique Identification Authority of India, Government of India (UIDAI) to all the Administrative Secretaries regarding the subject cited above with the request to kindly issue directions to the concerned for wide publicity of the benefits under these schemes notified under section 7 of Aadhaar Act, 2016.

N10m / 18/10/22
**Under Secretary to the Government
Information Technology Department**

All Administrative Secretaries

F.No. HQ-13079/55/2021-AUTH-II (E-6074)/3228

Government of India

Ministry of Electronics and Information Technology

Unique Identification Authority of India

(Authentication and Verification Division)

3rd Floor, Bangla Sahib Road,
UIDAI Hqrs, Near Kali Mata Mandir,
New Delhi- 110 001

Dated: 11.08.2022

OFFICE MEMORANDUM

Sub:- Aadhaar for disbursement of benefits / subsidies/services notified under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (as amended)- reg.

Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (as amended) {the Act} provides the backbone for delivery of benefits, services and subsidies based on Aadhaar number. It specifically requires that such individual undergo authentication, or furnish proof of possession of Aadhaar number or in the case of an individual to whom no Aadhaar number has been assigned, such individual makes an application for enrolment. Further, a provision has also been made in the said section for facilitating an individual who is not assigned an Aadhaar number to avail the benefits, services and subsidies through alternate and viable means of identification.

2. As on 30.06.2022, more than 99% of adult residents of India have been issued Aadhaar number barring a few States. A multitude of services and benefits are being transferred directly to the residents owing to such wide coverage. Aadhaar has significantly improved the quality of resident/ citizen experience in receiving welfare services.

3. Thus, in the above backdrop and considering the proviso to section 7 of the Act, Central/ State Govt. entities may require the Aadhaar number holder to undergo authentication or furnish proof of possession of Aadhaar number for delivery of subsidies, benefits and services under section 7 of Act. In case no Aadhaar number has been assigned to an individual, he/ she shall make an application for enrolment and till such time Aadhaar number is assigned to such

individual, he/ she may avail the benefits, services and subsidies through alternate and viable means of identification along with Aadhaar Enrolment Identification (EID) number/slip.

4. This issues with the approval of the Competent Authority.

3rd Floor, Bangla Sahib Road,
UIDAI Hqs, Near Kali Mata Mandir,
New Delhi- 110 001


(Sanjeev Yadav)
Director

Dated: 11.08.2022

To,

- (i) **The Ministries/ Departments of Govt. of India**
- (ii) **The Chief Secretaries of States**

Copy to: For information

- (i) **The Secretary,
Ministry of Electronics & Information Technology,
Govt. of India.**
- (ii) **Joint Secretary (DBT Mission),
Cabinet Secretariat, Govt. of India.**

F.No. HQ-13079/55/2021-AUTH-II (E-6074)/3230

Government of India

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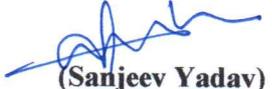
OFFICE MEMORANDUM

Sub:- Optional use of Virtual Identifier (VID) for delivery of services by Government departments under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (as amended) - reg.

UIDAI extends the facility of Virtual Identifier to the residents, which is an interchangeable 16 digit random number mapped to an Aadhaar number of the Aadhaar number holder, to give a sense of security as well as privacy to the concerned Aadhaar number holder. Regulation 4A(3) of the Aadhaar (Authentication and Offline Verification) Regulations, 2021 (as amended) {**Regulations**} provides that "*the Aadhaar number holder may use VID in lieu of Aadhaar number for online authentication or e-KYC*". Further, Regulation 14(cb) of the said Regulations provides that "*a requesting entity shall ensure that the provision of authentication using Virtual ID is provided*".

2. However, some government entities may require the Aadhaar number in their respective databases for smooth implementation of the social welfare schemes. Therefore, such government entities may require beneficiaries to provide Aadhaar numbers and may make VID optional.

3. This issues with the approval of the Competent Authority.


(Sanjeev Yadav)
Director

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